

IN THE COURT OF DISTRICT & SESSIONS JUDGE, RAICHUR

THE RIGHT TO INFORMATION ACT-2005, Section 4 (1) (b)
(Updated for the year ending with March-2018)

NOTIFICATION

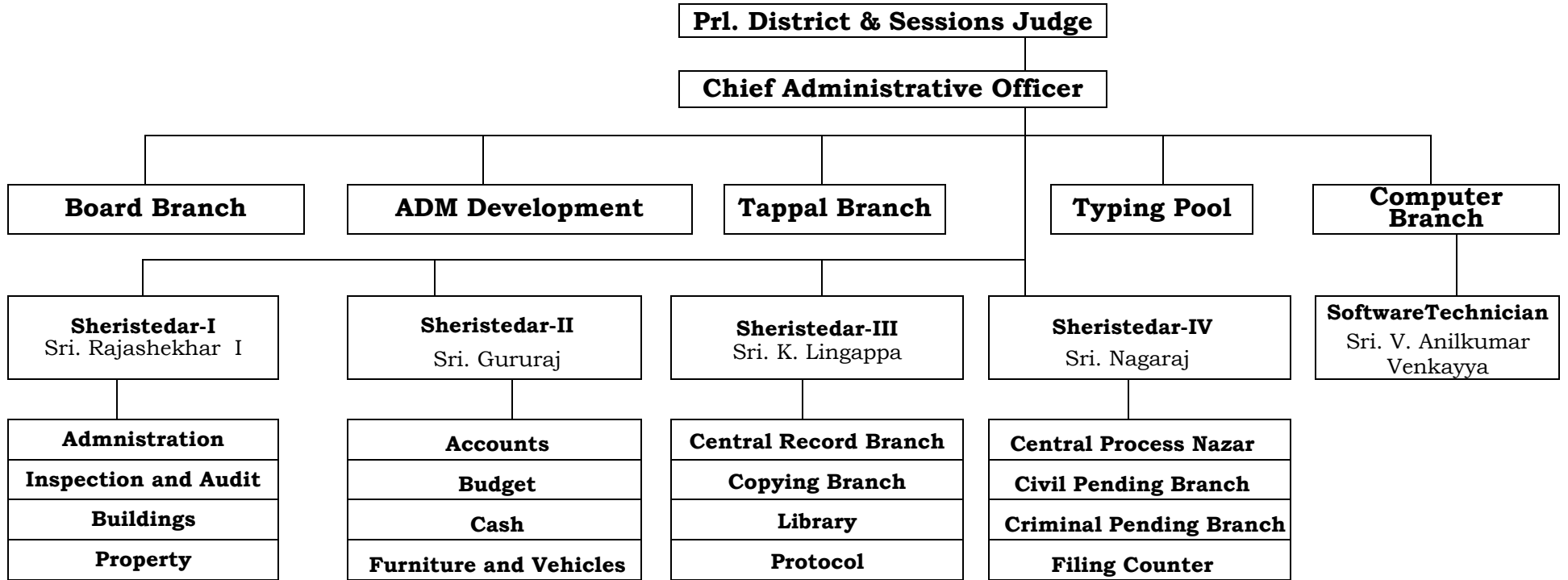
The information pertaining to District & Sessions Court, Raichur as required under Section 4 (1) (b) of Right To Information Act – 2005 for the year ending with March 2018 has been updated and published as in the Annexure-I

Sd/-
(Bailur Shankar Rama)
Prl.District & Sessions Judge,
Raichur.

Annexure-I
District & Sessions Court, Raichur information under section 4(1)b) of
RTI ACT as on 01.04.2018

Sl. No.	Sections	Whether provided
1	4(1) (b) (i)	Yes
2	4(1) (b) (ii)	Yes
3	4(1) (b) (iii)	Not Applicable
4	4(1) (b) (iv)	Yes
5	4(1) (b) (v)	Yes
6	4(1) (b) (vi)	Yes
7	4(1) (b) (vii)	Not applicable
8	4(1) (b) (viii)	Not applicable
9	4(1) (b) (ix)	Yes
10	4(1) (b) (x)	Yes
11	4(1) (b) (xi)	Yes
12	4(1) (b) (xii)	Not applicable
13	4(1) (b) (xiii)	Not applicable
14	4(1) (b) (xiv)	Yes
15	4(1) (b) (xv)	Yes
16	4(1) (b) (xvi)	Yes

District & Sessions Court, Raichur



PREAMBLE AND INFORMATION AS PER SECTION 4(1) (b) OF THE RIGHT TO INFORMATION ACT, 2005 as on 01.04.2018.

District & Sessions Court Raichur came in existence in the year 01-11-1956 the District court is functioning in the renovated Court building. The New Court building is to be constructed with three floors. The existing main building is situated at Arab Mohalla, Hyderabad road, Raichur and near to Railway Station. In the Court Complex at present Nine Court halls are working. At present three District & Sessions Courts, three Senior Civil Judge Courts including Chief Judicial Magistrate Court and three Civil Judge & JMFC Courts are functioning in this Court building and the Family Court and once Senior. Civil Judge Court is functioning in the separate building near to the District Court Complex.

There is one separate ladies Bar Association building and Bar building for Gents is in the Court Premises. New Court building constructed in the G+2 pattern and the separate space is to be provided for lady advocates in the said building. There is a Canteen facility and Typing Pool to Advocates Association, under District Court Compound is provided. The existing court building is of old age and having all the civil facility in its building.

In the Court Complex there is a facility of Post Office, Canteen Shed and prosecution Department Offices which are attached to Sessions Judge Court. There are two Office vehicles (Cars) i.e., one for District Judge & another one for Chief Judicial Magistrate.

All the Courts have been computerized and there is also facility of Video Conference, there is no separate Library for Judicial Officers.

4 (1) (b) (i) Particulars of Organization, Functions and Duties.

Organization

Name of the Public Authority Address	District & Sessions Court, Raichur, District Court Complex, Arab Mohalla, Raichur.
Head of the Office	Prl. District & Sessins Judge, Raichur
Parent Govt. Dept.	Subordinate Judiciary
Reporting to which	Hon'ble High Court of Karnataka, Bengaluru
Jurisdiction Geographical	Raichur Taluka, Except Family Court.
Objectives	Providing Justice to needy persons.
Details of Services Provided	To dispose of Civil/Criminal Cases and appeals filed by litigant public
Physical assets	Govt. Owned building
Telephone Numbers and Office Timings and Weekly holidays	08532 – 228476 10. A.M. to 5.45 P.M. on all working days with lunch Interval of 30 minutes between 2 to 3 P.M. (Batch wise) every Second Saturday and All Sundays - Holiday

Functions and Duties:

:: A ::

Sl. No.	Designation	Powers – Financial	Under which Rules/Act, G.Os.	Remarks
1	Prl. District & Sessions Judge, Raichur	All financial powers applicable to Divisional level Officers	K.F.C, M.C.E, K.C.S.R etc.	
2	C.A.O. District Court, Raichur	As Delegated by Prl. District & Sessions Judge, Raichur	K.C.S.Rs	

:: B ::

Sl. No.	Designation	Powers – Financial	Under which Rules/Act,G.Os.	Remarks
1	Prl. District & Sessions Judge, Raichur	To pass orders on ADM side of Administration Branch and all other Branches. To sanction C.L/ R.H to all officers in the cadre of Senior Civil Judges & Civil Judge & JMFCs, and Staff of District Court Raichur	K.C,S.R.s M.C.E., Hand Book of Administration, High Court Circulars etc.	
2	C.A.O. District Court, Raichur	To Scrutinize all papers to be placed before Prl. District & Sessions Judge, Raichur, to signed Decree, to supervise the work of all the Branches	K.C.S.Rs	

:: C ::

Sl. No.	Designation	Powers – Judicial	Under which Rules/Act, G.Os.	Remarks
1	Prl. District & Sessions Judge, Raichur	To Pass Judgement/ Orders in Sessions Cases, Criminal Appeals, Spl. Cases, Civil Cases, Appeals and Motor Vehicle claim Tribunal Cases.	Cr.P.C/IPC, Criminal Rules of Practice, CPC/ Civil Rules of Practice.	
2	Addl.District & Sessions Judges, Raichur	To Pass Judgement/ Orders in Sessions Cases, Criminal Appeals, Spl. Cases, Civil Cases, Appeals and Motor Vehicle claim Tribunal Cases.	Cr.P.C/IPC, Criminal Rules of Practice, CPC/ Civil Rules of Practice	
3	II Addl.District & Sessions Judges, Raichur	To Pass Judgement/ Orders in Sessions Cases, Criminal Appeals, Spl. Cases, Civil Cases, Appeals and Motor Vehicle claim Tribunal Cases.	Cr.P.C/IPC, Criminal Rules of Practice, CPC/ Civil Rules of Practice	

:: D ::

Sl. No.	Designation	Powers – ADM	Under which Rules/Act,G.Os.	Remarks
1	Prl. District & Sessions Judge, Raichur	To order for initiating D.Es against group C & D Officials to pass final order in D.Es to keep officials under suspension and to dismiss.	K.C,S.(C.C.A) Rules.	

4(1) (b) (ii) Particulars of Duties of Officers and Employees

Sl. No.	Designation	Duties	Under which Rules/Act,G.Os.
1	Prl. District & Sessions Judge, Raichur	As head of office to attend various duties on financial/administrative side. Chairman of Raichur District Legal Services Authority. To attend open court and to hear Cases.	KCSRs/KFC/MCE/Notary Rules, Legal Services, Authority Act etc/ Financial Powers
2	Chief Administrative Officer, District & Sessions Court, Raichur	Duties delegated by the Prl. District & Sessions Judge, Raichur to supervise Administrative side and to issue certified copies as per applications.	KCSRs, KFC and MCE
3	Software Technician	To look after the computerization work of Court administration. To work as per the Hon'ble High Court of Karnataka, Bengaluru and Prl. District & Sessions Judge, Raichur.	
4	Sheristedar/F DA, ADM Branch	<ol style="list-style-type: none"> 1. To act as Sheristedar in ADM branch 2. To Assist the C.A.O with regard to over all supervision of office Administration 3. Office order book towards sanction of E.L. Distribution of work and to obtain the necessary orders from C.A.O 4. To receive papers the P.O./C.A.O for immediate information and give them to Typist for Typing work. 5. To make necessary incharge proceedings/Establishment and incase of their absence on account of leave or other wise with out hampering Court/Office work. 6. To be placed in charge of the absence of other Sheristedar on account of leave or otherwise. 7. Office work if any as directed by C.A.O in the interest of smooth functioning of office. 	
		<ol style="list-style-type: none"> 1. To act as assistance the Sheristedar of ADM to Carry of day to day proceedings/ Orers. 2. To operate office order books issuance of proceedings, E.L. Accounting, Sanction of E.L.and C.L. 3. To be the custodian of Attendance Register. 4. To maintain G.Os/Circulars/Letter of instructions etc., Separately issued by Govt. and High Court. 5. To prepare an submit Monthly Periodically Statements. 6. Other office work as entrusted by C.A.O as whenever required 	

Sl. No.	Designation	Duties	Under which Rules/Act,G. Os.
5	Typist ADM Branch	To act as Typist pertaining to ADM by operating with Computer as well as Typewriter	
6	S.D.A ADM Branch	1. To Act as Assist in ADM 2. To make entries in ward register up to date and hand over the papers to concerned Section	
7	S.D.A Tappal Branch	To maintain Outward Register and they shall make entry by giving to number and report as and when to maintain Stamp Account register with due attestation of C.A.O Shall	
8	Sheristedar Central Record Room	1. To act as Reocrd Sheristedar and to attend the requisitions received from Hon'ble High Court and other Subordinate Courts for reference in Appeals and cases as and when called. 2. To be the Custodian of disposed of Records of Civil and Criminal Cases and other general files pertaining to all sections.	
9	Assistant Reocrd Room	1. To act as Assistant to Record Sheristedar 2. To attend indexing of Records required for reference in Appeals. 3. To attend requisitions received from Copying sections and other Subordinate Courts. 4. To attend application for return of documents	
10	Computer Section	To act as Co-Ordinator in Computer Sections and to maintain all Computers, Video Conference besides maintain Registers and files and to follow the instructions of Presiding Officers.	
11	Sheristedar, Accounts Branch	1. To act as Accounts Sheristedar 2. Overall effective supervision of Accounts Branch being Custodian of all relevant Registers and files pertaining to the Branch as per accounts Rules and be responsible for preparation bills pertaining to both officers as well as establishment of the courts of the District Court Unit and present to the Treasury for encashment well in advancement. 3. To maintain register 'G' with reference to subsidiary registers and to obtain Signature of P.O. on each working day. 4. To maintain Contingent Register in respect of receipt of Expenditure with reference to allotment order on each financial year wise by preparing D.C. Bills and to maintain Vouchers 5. Security deposits pledged by the officials concerned and register and file. 6. Telephone bills and vouchers with reference to allotment for the year. 7. To extract and submit Monthly and periodical Financial returns, Budget estimates and other particulars etc. 8. To maintain G.O. files, D.A. File, Pay Scale Books and relevant Circulars 9. To maintain stock registers 10. The other office work as entrusted by P.O./C.A.O.	

Sl. No.	Designation	Duties	Under which Rules/Act, G.Os
12	F.D.A & S.D.A, Accounts Branch	<ol style="list-style-type: none"> 1. To acts as Assistant in the Accounts Branch. 2. To assist in preparing the Pay bills/T.A. bills, /Arrears of Salary/D.C.Bills etc/ Budget estimates besides attending other office work as entrusted. 3. To maintain Register 'K' and to pass 'Q' receipts as per Court order under the supervision of Sheristedar and to hand over daily cash received on each working day to A/C Sheristedar with out fail. 4. To keep the registers and 'Q' receipts and R.Os books year wise serially, binding them selves as and when being easy to produce for reference either for Audit inspections or other wise as per A/c Rules. 5. To make the entries regarding sanction of E.L., other orders of group 'C' and 'D' officials in their Service Registers under the supervision of A/C Sheristedar and to obtain of Signature P.O./C.A.O. 	
13	Typist Accounts Branch	To act as Typist pertaining to A/c Section by operating with Computer as well as Typewriter and to attend some other office work as entrusted by the Sheristedar.	
14	Key Clerks & Pending Clerks in Pending Sections	<ol style="list-style-type: none"> 1. To submit all relevant Registers on 3rd Saturday and files with necessary endorsement in the registers with due attestation of CAO and to obtain initial of P.O. 2. To submit periodical statements with reference to pending lists and Category Cases. 3. Key clerks in pending branch are authorized to extract Statistical Information from all the courts of this Unit and to prepare consolidated statement categorically with reference to the year wise breakup of figures and submit to the Hon'ble High Court of Karnataka within 5th of every month. 4. To submit Civil and Criminal case files to concerned Court daily by maintaining movement register. 5. To prepare Decree/Awards in Civil Cases. 6. To issue summons and notices as per Court orders in Concerned files. 	
17	Judgement Writers/ Stenographers	<ol style="list-style-type: none"> 1. Taking down Dictation of the Judgments/ Orders/ Accused Statements etc and transcribe and type the same in computer/Typewriter and taking print out of the same. 	
18	Bench Typist	<ol style="list-style-type: none"> 1. To take dictation from PO on the Bench 2. To get information from bench Clerk/ Pending Branch and prepared daily cause lists. 3. To attend office correspondence/ Statements etc. 4. To attend other Court work in the absence of stenographer of the Court on leave or otherwise and vice-versa. 	
19	Group D Employees	<ol style="list-style-type: none"> 1. To act as Daffedar 2. To keep clean and tidy of office and premises by removing cob web etc., as and when 3. To attend other work as entrusted by C.A.O./Sheristedar. 	

Section 4(1) (b) (iv) format (A)

Physical and Financial Norms set for discharge of its function in the office of Prl. District & Sessions Judge, Raichur.

ORGANISATIONAL TARGETS- Monthly, Quarterly, Six Monthly & Yearly

Sl. No.	Designation	Activity	Remarks
1	Judicial Court Hall	To dispose of pending Cases 10 Sessions Cases each monthly and Presiding Officer, as per the Norms prescribed by the Hon'ble High Court.	
2	Bench Assistants	To submit monthly Quarterly and all periodical statements relating to pending cases.	
3	Pending Clerks	A. To submit pending cases to the concerned court hall as per cause lists B. To prepare decree in disposal cases reasoning shara of final order. C. To index all the disposal cases Court wise, Year wise and to consign to Record room monthly D. To prepare Monthly Statement and submit to Hon'ble High Court within 5 th of each month.	
4	Copying Branch	To prepare certified copies of documents sought by applicants. To prepare consolidated Monthly Statement and submit to Hon'ble High Court with in 5 th of each month.	
5	Accounts Branch	To Prepare Pay bills of G.Os and N.G.Os. Issue of Cheques, to prepare other bills. To receive fine amount and other deposits in Civil and Criminal Cases to supply and purchase stationery articles and forms as per requisition of stamps. Purchasing Stationery items, Log books.	
6	Admin Branch	To send prescribed statements to Hon'ble High Court, with in 5 th of Every Month. To Assist Presiding Officer and C.A.O in Administrative work.	
7	Scrutiny Branch by Key Clerks	To receive all the filing and pleadings and to do scrutiny of each case file on the day and assignment	

FORMAT (B)

Sl. No.	Subject	G.O./Circular/Office Order, Notification. Etc.	Remarks if any
1	Govt. Order file	Year wise	--
2	High Court circular file	Year wise	--
3	Office order file	Year wise	--
4	Notification issued by Prl.District & Sessions Court, Riachur	--	--

Sec.4(1)(b)(v)

The Rules, Regulation, Instruction, Manuals and Records held or used for discharging duties by the Officers and Employees.

1. Handbook on Administration and inspection of Civil and Criminal Courts subordinate to the Karnataka High Court.
2. Accounts Rules for subordinate Civil and Criminal Courts.
3. Civil Rules of Practice-1967.
4. Criminal Rules of practice-1968.
5. Karnataka Civil Service Rules-1958.
6. Karnataka Manual of Contingent Expenditure 1958.
7. Karnataka Financial Court.
8. Karnataka Court fees and suits valuation Act-1958.
9. Karnataka Civil Services (C.C.A) Rules-1957.
10. Karnataka Civil Services (Conduct) Rules-1966.
11. Right to Information Act-2005.
12. Karnataka Civil Service (General Recruitment) Rules 1977
13. Karnataka Government servants (Medical Attendance) Rules-1963.
14. Karnataka Judicial Officers (Medical Attendance) Rules-2009
15. Karnataka Transparency in public procurement Act-1999.
16. The Government orders and Circulars issued from time to time.
17. The Orders and circulars issued from the Hon'ble High Court from to time to time.
18. The orders regarding powers delegated to the different level judicial officers by the Finance Department.

Sec.4(1)(b)(vi)

CATALOGUE OF BOOKS AND REGISTERS MAINTAINED IN THE DISTRICT & SESSIONS COURT RAICHUR AS UNDER

I . ADMINISTRATION BRANCH

- 1) Attendance registers
- 2) Office order Books
- 3) C.L. /R.H. Register and files
- 4) Service register of establishment
- 5) Registers under R.T.I. act
- 6) Correspondence files
- 7) Circulars /Notification
- 8) Govt. Orders file communicated from Govt. of Karnataka and Hon'ble High Court of Karnataka, Bangalore
- 9) Orders and Notifications received from Hon'ble High Court of Karnataka, Bangalore

II. ACCOUNTS BRANCH

- 1) Acquaintance roll in respect of both Judicial Officer, Official Member of the Staff
- 2) Register 'K' (for receipt of fine and penalty)
- 3) Register 'G' (General Cash Book)
- 4) Register 'B' (for receipt of D.Ds and Cheques)
- 5) Register 'O' (Govt. Witness Bata)
- 6) Register 'P' (Private Witness Bata)
- 7) Register 'D' (Petty amount received in Civil Cases)
- 8) Register 'E' (Transaction in Register 'D')
- 9) Contingent Register and Voucher files
- 10) Criminal Court Deposit Registers
- 11) Civil Court Deposit Registers
- 12) Register of Cheque Book received
- 13) Re payment register
- 14) Office Order book
- 15) Budget estimates for the Year
- 16) Register of lapse Statements
- 17) Register of Forms and Registers
- 18) Stock Register of Stationery articles
- 19) Stock Register of Office Furniture
- 20) General Correspondence file

III TAPPAL SECTION

- 1) Inward and Out ward registers.
- 2) Stamp accounts registers.
- 3) Court fee/Process fee register.

IV PROPERTY BRANCH

- 1) Property Registers- received in Criminal cases
- 2) Register of Properties sold in Public Action
- 3) Files for having issued notices to concerned
- 4) Treasury Box Registers

V. COPYING BRANCH

- 1) Copying Register for having registered copy applications and delivery register
- 2) Copy ready register
- 3) Register for requisitions for records
- 4) Record received Register

VI PENDING CRIMINAL BRANCH

- 1) Register for having received F.I.Rs
- 2) Register No.III- Registering of Criminal Cases
- 3) Criminal Miscellaneous Registers- Private complaint
- 4) Court Dairy
- 5) Statement files (Monthly, Quarterly, Half Yearly and Annually
- 6) Movement Register
- 7) Stay Intimation Register
- 8) Appeal Intimation Register

VII PENDING CIVIL BRANCH

- 1) Register for having received Civil Suits
- 2) Register No.III- Registering of Civil Miscellaneous and MVC Cases
- 3) Appeal Registers
- 4) Court Dairy
- 5) Statement files (Monthly, Quarterly, Half Yearly and Annually
- 6) Movement Register
- 7) Stay Intimation Register
- 8) Appeal Intimation Register
- 9) Duty and Penalty Register
- 10) Refund of Court fee Register

VIII RECORD ROOM

- 1) Register for having received records in disposed of Cases from all the Courts of the District Court and other Subordinate Courts
- 2) Movement Register
- 3) Appeal Intimation Register
- 4) Copy Application register

IX COMPUTER SECTION

- 1) General Correspondence
- 2) Service report of Computer Accessories
- 3) Stock Register of Computer articles.

Section 4(1) (b) (ix & x) of Right to Information Act
DIRECTORY OF OFFICERS AND EMPLOYEES AND THEIR
MONTHLY GROSS SALARY.

Sl. No.	Name of the Officer/Employee/ Designation Sri/Smt./Kum.	Office	Monthly Salary
1	2	3	4
1	Bailur Shankar Rama, Prl. Dist. & Sessions Judge, Raichur	08532 - 228476 Fax.No - 227220	151614
2	M.Mahadevaiah I.Addl. Dist. & Sessions Judge, Raichur	08532 - 231175	144710
3	Biradar Devindrappa N. II Addl. District & Sessions Judge Raichur	08532- 226634	133434
4	N.B. Surekha, Chief Administrative Officer, District Court, Raichur	08532 - 228476 Fax.No - 227220	54959
5	Anil Kumar, Software Technician	08532 - 228476	45954
6	Rajashekhar Inamdar, Sheristedar	08532 - 228476	36429
7	Gururaj, Sheristedar	08532 - 228476	52264
8	K Lingappa, Sheristedar	08532 - 228476	47296
9	Nagaraj, Sheristedar	08532 - 228476	33734
10	M.R.Jardi, Judgment Writer	08532 - 228476	37054
11	Umesh. H., Judgment Writer	08532 - 228476	39117
12	Sujatha, Judgment Writer	08532 - 228476	38585
13	Maharudrappa, S., Judgment Writer	08532 - 231175	44350
14	R Girish Kumar, Steno	08532- 226634	32491
15	Prabhakar, FDA	08532 - 228476	28999
16	Siddareddy Basavaraj, FDA	08532 - 228476	27502
17	G Ramakrishna, FDA	08532 - 228476	28899
18	Suresh kumar, FDA	08532 - 228476	26878
19	Mujeeb Ahamed, FDA	08532 - 228476	26803
20	Vaishali Desai, FDA	08532 - 228476	27652
21	Prakash M Tigadi, SDA	08532 - 228476	20283
22	K.N Shobha, SDA	08532 - 228476	19506
23	Mahantesh, SDA	08532 - 228476	18420
24	Rajashekar, SDA	08532 - 228476	18420
25	Yallappa, SDA	08532 - 228476	18420
26	Somesh, SDA	08532 - 228476	18420
27	Radhika, SDA	08532 - 228476	18420
28	Geetharani MR, SDA	08532 - 228476	18420
29	Shwetha Sharanappa, SDA	08532 - 228476	--
30	Mohammed Ibrahim, Typist	08532 - 228476	21815
31	Padmavathi, Typist	08532 - 228476	24454
32	Shilpa Rampure, Typist	08532 - 228476	20418
33	Sharanayya, Typist	08532 - 228476	20418
34	Satish Bingani, Typist	08532 - 228476	20418
35	Chandrakala N Bagalkot, Typist	08532 - 228476	20029

Sl. No.	Name of the Officer/Employee/ Designation Sri/Smt./Kum.	Office	Monthly Salary
1	2	3	4
36	Amareshappa, Typist	08532 - 228476	18555
37	Gouramma, Typist	08532 - 228476	18555
38	Niteen, Typist	08532 - 228476	18555
39	Jayalakshmi K, Typist	08532 - 228476	18555
40	Shivakantamma M, Typist	08532 - 228476	18555
41	Rohit, Typist Copyist	08532 - 228476	20848
42	R Rajeshwari, Typist Copyist	08532 - 228476	20383
43	Parameshwara B, Typist Copyist	08532 - 228476	18209
44	Kesha Chandini PR, Typist Copyist	08532 - 228476	18209
45	Mehaboob, Driver	08532 - 228476	31675
46	Narasimhalu, Driver	08532 - 228476	21148
47	Ramanjaneya, Bailiff	08532 - 228476	29199
48	Shekhariah, Bailiff	08532 - 228476	31450
49	Anjanayya, Bailiff	08532 - 228476	32226
50	A S Yalagi, Bailiff	08532 - 228476	24076
51	Mallikarjuna, Bailiff	08532 - 228476	24714
52	Nandappa, Bailiff	08532 - 228476	21048
53	Mohammed Khasim, Process Server	08532 - 228476	33003
54	Premdas, Process Server	08532 - 228476	33003
55	S Ganesh, Process Server	08532 - 228476	24076
56	M Laxmikumar, Process Server	08532 - 228476	33003
57	Vijayalaxmi, Process Server	08532 - 228476	20583
58	Varalaxmi, Process Server	08532 - 228476	20583
59	Heena Sultana, Process Server	08532 - 228476	19418
60	Asharani, Process Server	08532 - 228476	19418
61	Jambanna Balappa, Process Server	08532 - 228476	21048
62	Vijay Kumar, Process Server	08532 - 228476	19418
63	Aejaz Ahmed, Process Server	08532 - 228476	18099
64	Basayya H.L. Process Server	08532 - 228476	18299
65	A Prasad Kumar, Process Server	08532 - 228476	18099
66	Triveni, Process Server	08532 - 228476	18099
67	Radhika, Process Server	08532 - 228476	18099
68	Manappa B, Process Server	08532 - 228476	18137
69	Narasimhalu, Attender	08532 - 228476	21889
70	Giridhar, Attender	08532 - 228476	27103
71	Syed Aslam Pasha, Attender	08532 - 228476	25340
72	Nagappa, Attender	08532 - 228476	19030
73	Abdul Hameed, Peon	08532 - 228476	17167
74	K. Shrikanth, Peon	08532 - 228476	16857
75	Manjula, Peon	08532 - 228476	16857
76	Raghavendra, Peon	08532 - 228476	16236
77	Vijjamma, Peon	08532 - 228476	16857

Sl. No.	Name of the Officer/Employee/ Designation Sri/Smt./Kum.	Office	Monthly Salary
1	2	3	4
78	Santhosh Kambar, Peon	08532 - 228476	15615
79	Nagabhushana, Peon	08532 - 228476	15615
80	Shantha bai, Peon	08532 - 228476	15615
81	Shanthipriya, Peon	08532 - 228476	--
	DEPUTATION OFFICIALS		
1	Abdul Raheem, Bailiff, Civil Judge & JMFC.Court, Devadurg	08532 - 228476	
2	Venkatesh , Bailiff, Prl.Judge, Family Court, Raichur	08532 - 228476	

Section 4(1) (b) (xi)

**CONSOLIDATED STATEMENT SHOWING THE BUDGET ALLOTTED AND
EXPENDITURE INCURRED UNDER THE VARIOUS OBJECT HEADS OF HEAD
OF ACCOUNTS IN THE UNIT OF PRINCIPAL DISTRICT AND SESSIONS
JUDGE, RAICHUR DURING THE FINANCIAL YEAR 2017-18**

Sl.No.	Head of Account	Fund Received by DDO	Actual Expenditure by DDO	Amount Surrender to Govt.
1	2014-00-105-0-01-015	18000	4709	13291
2	2014-00-108-0-01-015	18000	0	18000
3	2014-00-105-0-01-021	1579500	514713	1064787
4	2014-00-105-0-01-034	684000	600000	84000
5	2014-00-105-0-01-041	416000	301509	114491
6	2014-00-105-0-01-051	3600000	3197244	402756
7	2014-00-105-0-01-052	448000	363949	84051
8	2014-00-105-0-01-053	1100000	1078500	21500
9	2014-00-105-0-01-071	2606000	2316555	289445
10	2014-00-105-0-01-180	356000	298049	57951
11	2014-00-105-0-01-195	898000	691892	206108
12	2014-00-102-0-06-117	444000	444000	0
13	2014-00-105-0-05-021	300000	76173	223827
14	2014-00-105-0-05-015	7500	923	6577
15	2014-00-105-0-05-041	15000	0	15000
16	2014-00-105-0-05-051	135000	120920	14080
17	2014-00-105-0-05-052	31250	31210	40
18	2014-00-105-0-05-071	77000	28434	48566
19	2014-00-105-0-16-015	4500	0	4500
20	2014-00-105-0-16-021	80500	49304	31196
21	2014-00-105-0-16-041	78000	9366	68634
22	2014-00-105-0-16-051	280000	224790	55210
23	2014-00-105-0-16-052	82000	59110	22890
24	2014-00-105-0-16-053	500000	500000	0
25	2014-00-105-0-16-071	455500	385692	69808
26	2014-00-105-0-16-180	66000	45209	20791
27	2014-00-105-0-16-195	162500	91367	71133
28	2014-00-105-0-10-051	180000	172386	7614
29	2014-00-105-0-10-071	81000	77173	3827
30	2014-00-105-0-10-180	32000	9200	22800
31	2014-00-105-0-10-195	87500	74006	13494
32	2014-00-105-0-10-053	200000	198000	2000
33	2014-00-105-0-10-052	4000	1136	2864
34	2014-00-105-0-10-021	176000	81731	94269
35	2014-00-105-0-10-041	66500	14367	52133

Section 4(1) (b) (xiv)

**DETAILS OF INFORMATION AVAILABLE IN ELECTRONIC FORM IN THE
OFFICE OF DISTRICT & SESSIONS COURT, RAICHUR.**

The information relating to the office of District & Sessions Court, Raichur and the case details may be obtained by the public from the official website www.ecourts.gov.in/Raichur.

Section 4 (1)(b) (xv)

**Particulars of facilities available for citizen for obtaining
Information in the office of Prl. District & Sessions Judge, Raichur**

Sl. No.	Type of facility	Timings	Procedure	Location	Person Incharge
1	Inspection of Records	3 p.m. To 5 p.m.	After filing application & obtaining permission of Presiding Officer	Concerned Branch	Concerned Section Clerk
2	Judicial Service Center/ Enquiry Window	During office hours	Enquiry Counter is established. The Advocates and litigants may file their petitions, Copy applications and pay the Court fee and process fee in the enquiry Counter.		
3	Notice Board	During office hours	All notifications issued by the Courts	Prl. Presiding Officer Court Hall	Bench Clerk
4	Library	The Office Library is meant for use of the Presiding Officers of the Court			

Section 4 (1)(b) (xvi)

Details of Public Information Officer/APIOs/Appellate authority in the jurisdiction of (public authority) Prl. District & Sessions Judge, Raichur

:: A ::

Sl. No.	Name of the PIO	Designation	Jurisdiction as PIO under RTI	Address/ Phone no.	E-mail id for purpose of RTI	Appellate Authority
1	Smt. Surekha N.B	Chief Administrative Officer, District & Session Court, Raichur.	Raichur Taluka	Ph; No. 08532 - 228476 Fax.No - 227220	-Nil-	Prl. District & Session Judge, Raichur

:: B ::

APIOs

Sl. No.	Name of the APIO	Designation	Jurisdiction as PIO under RTI	Address/ Phone no.	E-mail id for purpose of RTI	Appellate Authority
-Nil-						

:: C ::

APPELLATE AUTHORITY

Sl. No.	Name of the PIO	Designation	Jurisdiction as PIO under RTI	PIO reporting	E-mail id for purpose of RTI
1	Sri. Bailur Shankar Rama,	Prl. District & Sessions Judge,	District & Sessions Court, Raichur Unit.	Smt. Surekha N.B	- -

Sd/-
(Bailur Shankar Rama)
Prl. District & Sessions Judge,
Raichur.